

| ITEM NO.62

COURT NO.7

SECTION IIA

SUPR EME COURT OF I ND I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1) No(s).8375-8376/2008

(From the judgement and order dated 22/08/2008 in CRLOP No.34489  
of 2007 & CRLOP No. 37482/2007 of the HIGH COURT OF MADRAS)

D.K.GANESH BABU

Petitioner(s)

VERSUS

STATE OF TAMIL NADU & ORS.

Respondent(s)

(With appln(s) for stay and office report)

Date: 07/09/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Petitioner(s) Mr. Rishi Malhotra,Adv.

For Respondent(s) Mr. Vikas Mehta,Adv.  
Ms. Sunieta Ojha,Adv.

Mr. S. Thananjayan,Adv.

UPON hearing counsel the Court made the following  
ORDER

The matter is adjourned by two weeks.

(A.S. BISHT)  
COURT MASTER

(NEERU BALA VIJ)  
COURT MASTER